

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA 6/2013 in  
Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD. Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)

( for stay and office report )

Date: 02/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.  
Mr. S.M.A. Kazmi, Sr. Adv.  
Ms. Mukti Chaudhry,AOR.  
Mr. Sahil Chopra, Adv.  
Mr. Pankaj Tiwari, Adv.

For Respondent(s)  
R.5 Mr. Sudhir Kulshreshtha,AOR.

Mr. Pradeep Misra ,AOR

R.4 Mr. Ranbir Singh Yadav ,AOR  
Mr. P.Kakra, Adv.  
Ms. Anzu K.Varkey, Adv.

Mr. Gaurav Bhatia, AAG, UP.  
Mr. Vinay Garg ,AOR  
Mr. Rajat Singh, Adv.

Mr. Tanmaya Agarwal, Adv.  
Mr. Vinay Garg, AOR.

UPON hearing counsel the Court made the following  
O R D E R

Having regard to the fact that the authorisation granted by  
the U.P. Pollution Control Board has since expired, the relief  
prayed for in I.A.No.6 has to a large extent been watered down.

Let both the I.A and the Special Leave Petition, be taken up  
for consideration for final reliefs on 30th April, 2013, within  
the first three items of the hearing group.

|(Sheetal Dhingra)  
|AR-cum-PS

| |(Juginder Kaur)  
| |Assistant Registrar

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